

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 105**  
**New IA/2309/ND/2024 in IB/373/ND/2022**

**IN THE MATTER OF:**

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mrs Anju Khurana	...	Respondent

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 09.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Sanidhya Sonthalia, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA No. 2309/ND/2024**

This is an application on behalf of Tata Capital Limited (Transferee of Tata Capital Financial Services Limited under Rule 11 of NCLT Rules, 2016

*“Allow the present Application and kindly take on record the amended memorandum of parties, reflecting the change of name of the Applicant from Tata Capital Financial Services Limited to Tata Capital Limited.*

*b) Pass such other and further orders as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the present case.”*

Heard. Considering the facts and circumstances mentioned in the application as well as submissions made by Learned Counsel for the applicant, IA No. 2309/ND/2024 stands allowed. The amended memorandum of parties, reflecting the change of name of the Applicant from Tata Capital Financial Services Limited to Tata Capital Limited is taken on record. IA No. 2309/ND/2024 stands disposed of.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**